

श्री जयु लिखवे : मैं चाहता हूँ कि कल ही
दिया जाय ।

Mr. Speaker: I am required to give my ruling on this point, so far as the material that has come on the record is concerned. The question raised was that the PTI had made a report that the clearance of whatever statement was going to be made before Parliament had been sought from the President or from the World Bank Chairman, and that a breach of privilege had been committed thereby because the statement ought to have been made in Parliament straightway and no clearance should have been sought for, and that it was humiliating for any Minister of the Government to get a clearance from any outside agency....

Shri S. M. Banerjee: Which he has not denied.

Mr. Speaker: Order, order. The hon. Minister has explained that because the talks had been going on, therefore, he had to get this much just approved in regard to whatever impressions he had gathered about the talks that they had and about what had been said by the other side, whether he had got the correct impressions in his mind about what had been conveyed by the World Bank President or by the President of the USA. That is ordinary courtesy. If two persons of whatever position talk to each other, then too they exchange notes, and the one says to the other 'I would like to know whether I have understood you rightly; I carry this impression.'

श्री जयु लिखवे : अध्यक्ष महोदय,
ज्वाइंट कम्युनिके हो सकता था ।

Mr. Speaker: When two statesmen have a conversation or have some discussion, and they have to arrive at a decision, then it is customary to find out from the other party before releasing what impression one has

carried, saying 'This is what I am carrying in my brain or in my mind about the talks that we two have had. Have you any objection to it? Or have you to say anything about it? Or is this the correct impression that I have gathered? Or is there anything that you want to object to? That is always done.'

It is no wonder, therefore, that the Planning Minister also wanted just to make sure that whatever impressions he had gathered about the talks that he had with two dignitaries must be confirmed and just got approved of by them so that those impressions were the correct ones. Therefore, no breach of privilege arises on this matter.

श्री जयु लिखवे : मैंने जो नुक्ता रखा
या उसका तो घापने जवाब नहीं दिया घाप
की बात मैं मानता हूँ कि जब किसी विदेशी
प्रतिनिधि के साथ बात होती है तो यह करना
चाहिए लेकिन एक्सचेंज घाफ लेटर के जरिये
हो सकता है, ज्वाइंट कम्युनिके के जरिये हो
सकता है यह तो घापने ऐसे ही निर्णय दे
दिया, और जो बात मैंने रखी थी उस पर
घापने फैसला ही नहीं दिया ।

13.22 hrs.

RE: STATEMENT UNDER DIREC-
TION 115

Mr. Speaker: Then, there is a state-
ment to be made by Dr. Ram Manohar
Lohia. The hon. Member is absent
So, we shall take up the next item.

13.22 hrs.

RE: QUESTION OF PRIVILEGE

Shri N. Sreekantan Nair (Quilon):
I had written to you, bringing to your
notice, another case of contempt of
this Lok Sabha. I would like to know
what decision you have taken on that
matter.